

Heavy Industry, there is no proposal to set up Public Sector units in the field of heavy industry in the State of Gujarat during the remaining period of the Fourth and the Fifth Five Year Plan.

**Misuse of Steel Quota by Industrial Units in Delhi Region**

2783. SHRI PRAVINSINH SOLANKI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether from 1971 to June, 1973, 150 industrial units in Delhi region have misused the steel quota; and

(b) if so, the names of the units and the action taken against these units?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) and (b) The position in this regard is being ascertained and will be laid on the Table of the House.

**Modernisation and Expansion of Wagon Manufacturing Units in Public and Private Sectors**

2784. SHRI C. K. JAFFER SHARIEF: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether Government propose to encourage modernisation and expansion of the existing Railway wagon manufacturing units whether in public or private sector and also to allow them to set up new units; and

(b) if so, the number of expansion schemes allowed in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI SIDDHESHWAR PRASAD): (a) and (b). The installed capacity to manufacture wagons appears adequate to meet the requirements during the Fifth Five Year Plan. Proposals for modernisation have to be

considered unitwise on a variety of factors including the viability of the modernization programme.

**Despatch of Soft Coke to Delhi by Bharat Coking Coals Limited**

2875. SHRI R. N. SHARMA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the quantity and value of soft coke despatched to Delhi by the Bharat Coking Coals Ltd., and the quantity and value as shown in the sale thereof from 1st January to 30th June, 1973;

(b) the discrepancies in quantity and value at the time of despatch and receipt and the measures taken by Government in this regard; and

(c) the expenditure incurred on the establishment at Delhi in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) to (c). The information is being collected and will be laid on the Table of the House

**Alleged business transactions by Officers of Rourkela Steel Plant with the Steel Plant on behalf of their relations**

2786. SHRI GAJADHAR MAJHI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is known to HSL authorities Rourkela, that many Officers of the Rourkela Steel Plant have been carrying on business in the names of their relatives with the Steel Plant in supplying spare parts, etc., for different units of the plant; and

(b) if so, whether an inquiry by CBI is proposed to be undertaken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) Ac-

ording to the information furnished by the Rourkela Steel Plant authorities, it is not a fact that many officers of the Rourkela Steel Plant have been carrying on business in the names of their relatives for supply of spare parts, etc., for the different units of the plant.

(b) Does not arise.

#### **Coordination and Planning Research on Rural Labour**

2787. SHRI VASANT SATHE: Will the Minister of LABOUR AND REHABILITATION be pleased to state.

(a) whether Government propose to integrate the Research Staff and studies conducted, under progress, proposed under the Rural Labour Bureau Inquiry, Intensive Type Studies on Rural Labour in Labour Bureau with the proposed Expert Cell on Agricultural labour to ensure better coordination and planning in research on Rural Labour, and if not, the reasons therefor; and

(b) whether Government propose to set up a cell for studying the problems of unorganised urban labour in all its ramifications for understanding and remedial action programme?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G VENKAT-SWAMY): (a) Government have no such proposal.

(b) No.

#### **Indo-Australian move for creating a Zone of peace in Indian Ocean**

2788. SHRI HARI SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India and Australia have agreed to co-operate with each other to create a Zone of Peace in the Indian Ocean; and

(b) if so, the measures taken by the two countries to achieve the objective so far?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b). Yes, Sir. During the visit to India of Mr. E. G. Whitlam, Prime Minister of Australia from 3 to 6 June, 1973, the Prime Minister of India and Australia agreed that the Indian Ocean area should be free from international tensions, Great Power rivalry and military escalation. They reaffirmed their support for the concept of the Indian Ocean as a Zone of Peace. Both Australia and India have supported the U.N.G.A. Resolution No. 2992 (XXVII) establishing an Ad hoc Committee to study the implications of the proposal about the Indian Ocean as a Zone of Peace.

#### **Direct Import of Steel by Exporters**

2789. SHRI JYOTIRMOY BOSU: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether steel import is a "canalised" item,

(b) whether until recently Hindustan Steel was the sole agency for the import of steel;

(c) if so, whether Government have now decided to "decanalise" this item and permit the exporters to directly import steel to meet their own requirements, and

(d) if so, on what grounds?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HONSDA): (a) Import of most of the mild steel and special steel items is canalised.

(b) No, Sir. Hindustan Steel Limited and Minerals and Metals Trading